

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 24th June, 2014.

No.LJ(B).84/2006/216 - In exercise of the powers conferred by sub-section (3) of Section 304 Criminal Procedure Code, 1973, the Governor of Meghalaya is pleased to confer all the Courts in the State to appoint State Defence Counsel for defending the accused who has no means to engage a Lawyer of his choice with immediate effect.

Sd/-

(L.M. Sangma)

Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LJ(B).84/2006/216-A,

Dated Shillong, the 24th June, 2014.

Copy forwarded to :-

1. The Registrar General, High Court of Meghalaya, Shillong - 793001.
2. The Advocate General, High Court of Meghalaya, Shillong - 793001.
3. The Addl. Advocate General, High Court of Meghalaya, Shillong - 793001.
4. The Deputy Commissioner,
Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/
Williamnagar /Resubelpara/Ampati.
5. The District & Sessions Judge,
Shillong/Jowai/Nongstoin/Tura/Nongpoh.
6. The Judge District Council Court,
Shillong/Jowai/Tura.
7. The Chief Judicial Magistrate,
Shillong/Jowai/Tura/Nongpoh.
8. The Judge Fast Track Court,
Shillong/Jowai/Tura.
9. The Judge Special Court,
Nongstoin.
10. The GP/PP,
Shillong/Jowai/Khliehriat/Nongpoh/Mawkyrwat/ Nongstoin/ Tura & Ampati/
Williamnagar & Resubelpara.
11. The Member Secretary, Meghalaya State Legal Services Authority, MATI
Building, Shillong.
12. The Director of Printing & Stationery, Meghalaya, Shillong for favour of
publication of the Notification in the next issue of the Meghalaya Gazette.
- ✓ 13. National Information Centre, Shillong.
14. Law (A) Department.
15. Guard File.
16. Office Copy.

By orders etc.,

Sd/-

Secretary to the Govt. of Meghalaya,
Law Department.
